



2026:AHC:16545

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 812 of 2026

Laxmi (Self Help Group) Village Bhawani Gada,
Post-Shivapar

.....Petitioner(s)

Versus

State Of Up And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prakash Veer Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Prakash Veer Tripathi, learned counsel for the writ petitioner as well as Sri Gaya Prasad Singh, learned Standing Counsel for the State and Sri Pankaj Gupta for the Gaon Sabha.

2. Though the present writ petition has been preferred questioning the order dated 26.09.2024 passed by Block Development Officer, Block Baghaul, District Sant Kabir Nagar submits that the claim of the writ petitioner for payment of remuneration has been rejected by the respondent as per instructions from his client submits that the writ petitioner shall file a representation raising his grievance before the fourth respondent, Chief Development Officer, District Sant Kabir Nagar.

3. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Chief Development Officer, District Sant Kabir Nagar. by **13.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

January 22, 2026

Rajesh